NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

8. IA 1738(MB)2024
IN
C.P. (IB)/1190(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Omkara Assets Reconstruction Pvt Ltd
Vs
Swapnil Promoters and Developers
Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Amir Arsiwala, Ld. Counsel for the Applicant present through physical mode.

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2. This is an Application filed u/s 60(5) by the Applicant to place on record revised Report certifying the Constitution of the Committee of Creditors. The same is taken on record to that effect.
3. In view of aforesaid, the present Application is **allowed** and disposed of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/